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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
WEST DISTRICT, TIS HAZARI COURTS, DELHI

ORDER

Pursuant to the Judgment dated 30.10.2025 in case bearing CRL.REVP. No. 484/2024, CRL.M.A. No. 20096/2024, CRL.M.A. No. 22133/2024, CRL.M.A. No. 10993/2024 titled as "Atul Lakra Vs. State (Govt. of NCT of Delhi)" {which has also been circulated separately by circular}, the following directions are issued for strict compliance:-

"If any matter is inadvertently marked to a Court lacking jurisdiction, the concerned Judicial Officer shall immediately return the file to the undersigned for its allocation to the competent Court".

Aditi Choudhary

(Dr. Aditi Choudhary)
Principal District & Sessions Judge,
West District, Tis Hazari Courts, Delhi

No. 1520/32312 - 32401
/Genl./West/THC/2025

Dated, Delhi the 18/11/25

Copy forwarded for information & necessary action:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Judicial Officers of DHJS & DJS, West District, Tis Hazari Courts, Delhi.
3. The Ld. Chairperson, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
4. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
5. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.

Aditi Choudhary

Principal District & Sessions Judge,
West District, Tis Hazari Courts, Delhi